

221

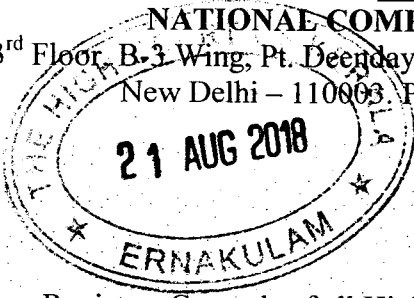


M

F.No.02/02/2018-NCLAT/4558

73254

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
3rd Floor, B-3 Wing, Pt. Deendayal Antyodaya Bhawan, C.G.O. Complex, Lodhi Road,
New Delhi - 110003. Phone: 24306837, 24306869. Fax: 24306838



Dated: 9th August, 2018

To
Registrar Generals of all High Courts.

Sub: Filling up of 1 (one) post of Registrar in the National Company Law Appellate Tribunal (NCLAT) on deputation basis - Inviting applications for.

Sir,

I am directed to state that the National Company Law Appellate Tribunal (NCLAT) constituted under section 410 of the Companies Act, 2013 intends to fill up the post of Registrar, NCLAT by deputation of Officer of Higher Judicial Service. I am enclosing herewith a copy of the vacancy circular No.02/02/2018-NCLAT dated 03.08.2018 along with the format of the application form.

Hon'ble Mr. Justice S.J. Mukhopadhaya, former Judge of Hon'ble Supreme Court, now Chairperson, NCLAT has directed me to request the Registrar General of all the High Courts to place the vacancy circular before the Hon'ble Chief Justice of the respective High Court and to request his Lordships to issue necessary direction to the Registry for obtaining consent of eligible officers, who intend to apply for appointment to the post on deputation basis. Details of the qualification, eligibility, pay scales etc. are given in the vacancy circular and it is also available in NCLAT website i.e. www.nclat.nic.in.

Applications in the prescribed proforma of the officers who intend to apply for the posts along with the certificate in the format given in Annexure-I may kindly be forwarded to the National Company Law Appellate Tribunal, 3rd Floor, Pt. Deendayal Antyodaya Bhawan, C.G.O. Complex, Lodhi Road, New Delhi - 110003 by 30th September, 2018.

(Abni Ranjan Kumar Sinha)
Acting Registrar

9.8.18

Encl.: As above.

REGISTRARS' SECRETARIAT

No. Date 17.08.18

- R(SJ) DR(Lign.) CM
- R(R&C) PRO A
- R(J) Protocol D
- R(A) APRO/PIO G
- R(F) Chief Libn. B
- Addl.R(GA) File E

REGISTRAR GENERAL

received
09/08/18
SD, B section

18587

0

REGISTRARS, SECRETARIAT

- CM
- RA
- RA (A)
- RA (P)
- RA (G)
- RA (S)
- RA (M)
- RA (L)
- RA (R)
- RA (I)
- RA (O)
- RA (N)
- RA (J)
- RA (K)
- RA (H)
- RA (G)
- RA (F)
- RA (E)
- RA (D)
- RA (C)
- RA (B)
- RA (A)

REGISTRARS, SECRETARIAT

245

F.No.02/02/2018-NCLAT

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

3rd Floor, B-3 Wing, Pt. DeendayalAntyodayaBhawan, C.G.O. Complex, Lodhi Road,
New Delhi – 110003. Phone: 24306837, 24306869. Fax: 24306838

Dated : 3rd August, 2018

OFFICE MEMORANDUM

Subject: Filling up of 1 (one) post of Registrar in the National Company Law Appellate Tribunal on deputation basis.

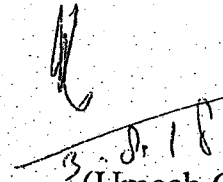
Applications are invited to fill up on deputation basis, the post of Registrar in the National Company Law Appellate Tribunal (NCLAT). The number of vacancies, Qualification, Eligibility and Pay Scale are as follows: -

Name of Post	No. of Post(s)	Pay Scale as per 7 th CPC	Qualification & Eligibility
Registrar, NCLAT	1 (one)	Level 14 (₹1,44,200-2,18,200)	<p>Officers of State <u>Higher Judicial Service</u> or <u>Courts</u> or Central Government or State Government or Union Territories or Tribunals or Statutory Organizations holding:-</p> <p>(a)(i) analogous post on regular basis in the parent cadre or department; or</p> <p>(ii) a post in Level-13A in Pay Matrix of 7th CPC or equivalent with two years regular service in the Grade, or</p> <p>(iii) a post in Level-13 in Pay Matrix of 7th CPC or equivalent with three years regular service in the Grade, and</p> <p>(b) Possessing the following essential educational qualification and experience: -</p> <p>(i) Degree in Law from a recognized University, and</p> <p>(ii) Experience in judicial or quasi-judicial or administrative matters.</p> <p>Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this</p>

			<p>appointment in the same or some other organization or department of the Central Government shall ordinarily not to exceed five years.</p> <p>Note 2: The maximum age limit for appointment by deputation shall not be exceeding fifty eight years as on the closing date of receipt of applications.</p> <p>Note 3: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh CPC.</p>
--	--	--	------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

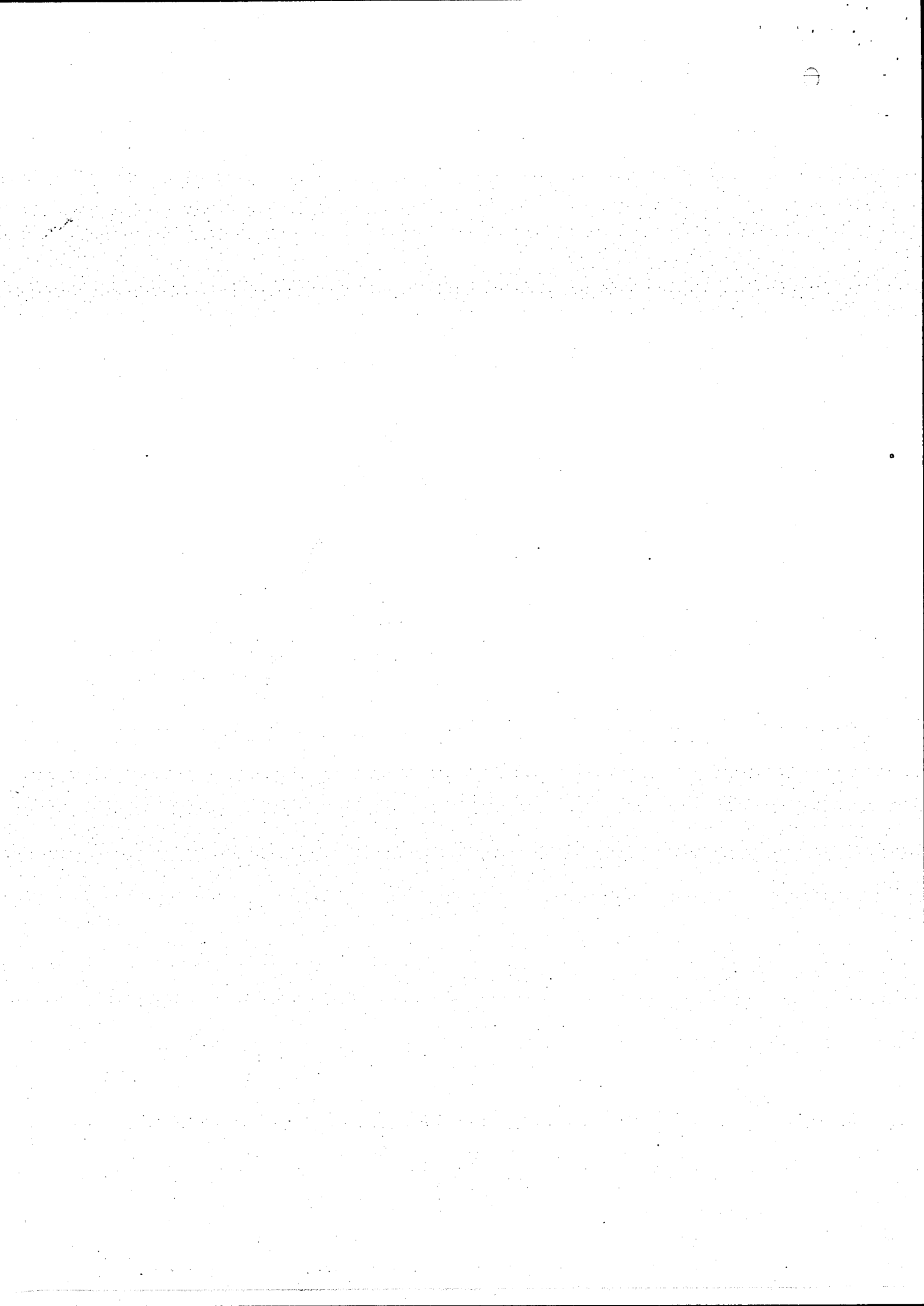
2. The selected candidate will be required to serve in the NCLAT at New Delhi.
3. The initial period of deputation shall be for one year, which may be extended further subject to satisfactory performance.
4. The pay, allowances and other terms and conditions of deputation shall be governed by the provisions as is applicable to officers/employees holding equivalent post/scale of pay.
5. The application in the prescribed proforma (Annexure-I), complete in all respects may be **sent to the undersigned at the aforesaid address** through proper channel along with attested photocopies of Annual Confidential Reports/Annual Performance Appraisal Reports for the last ten years, Vigilance Clearance Certificate and details of major/minor penalties imposed/contemplated during the last ten years and self attested copies of qualifications and notifications/documents regarding the place of posting for last ten years. The last date of receipt of applications is **30th September, 2018.** The applications incomplete in any respect and/or received without any of the necessary documents as mentioned in this vacancy circular are liable to be rejected.

6. The Vacancy Circular along with Annexure I can be downloaded from the website of the National Company Law Appellate Tribunal <http://www.nclat.nic.in>.


(Umesh Chandra)
Deputy Registrar

Distribution (It is requested that the vacancy may please be circulated amongst the officers/officials working in your Ministry/Department/Office) :-

1. Secretary General, Supreme Court of India, New Delhi.
2. Registrar Generals of all the High Courts in India.
3. Secretary, Ministry of Corporate Affairs, New Delhi.
4. All the Ministries/Departments of Govt. of India.
5. Chief Secretaries of the all the State Governments.



Annexure-I**PROFORMA FOR APPLICATION FOR DEPUTATION TO THE POST OF REGISTRAR IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

Post applied for _____

Affix your recent
passport size
photograph here

1	Name in full (IN BLOCK LETTERS)			
2	Date of Birth			
3	(i) Date of entry into service			
	(ii) Date of superannuation			
4	Service to which you belong			
5	Office address with Telephone & Fax numbers			
6	Correspondence address along with i) Mobile No. ii) Email id (mandatory)			
7	Permanent address			
8	Educational and Professional Qualifications (in ascending order starting from High School onwards)			
Sl. No.	Examination passed	Board / University	Year of passing	Percentage of marks
	(self-attested photocopies of certificates enclosed)			

9	Details of employment in chronological order					
Office	Post held on regular basis	From	To	Pay Band and Grade Pay / Scale of pay of the post held on regular basis	Nature of duties	
	(self-attested photocopies of documents for the last ten years enclosed)					
10	Nature of present employment i.e. Permanent / ad-hoc / temporary					
11	In case the present employment is held on deputation, please state: a) The date of initial appointment b) Period of appointment with address c) Name of the parent office/organization d) Name of the post and pay of the post held in substantive capacity in the parent organization					
12	If any post held on deputation in the past by the applicant, date of return from the last deputation and other details.					
13	Whether belongs to SC/ST/OBC (attested copy of the relevant certificate to be attached).					
14	Additional information, if any, relevant to the post you applied for in support of your suitability for the post.					

It is certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post.

Place:

Date:

Signature of the applicant

Name: _____

CERTIFICATE

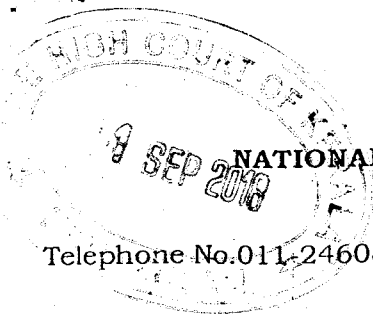
(To be filled in by the Authority forwarding the application)

1. Certified that the particulars furnished by the applicant have been checked from available records and found correct.
2. Certified that the candidate is eligible for the post as per conditions mentioned in the circular.
3. Vigilance Clearance Certificate, Integrity Certificate, Details of Minor/Major Penalties imposed during the last ten years and Records of Suspension during the last ten years is enclosed.
4. Photocopies of APAR/ACR of the officer for the last ten years duly attested are enclosed.

Signature

Name & Designation of the forwarding officer with seal

253
14/8



Telephone No.011-24608711

REGISTRARS' SECRETARIAT

No. Date

R(SJ) DR(Ltgn.) C.I.

R(R&G) PRO A & B

R(J) Protocol

R(A) APRO/PIO

R(F) Chief Libn.

Addl.R(GA) File

75343

AL

NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
NEW DELHI

Upphokta Nyay Bhawan
'F' Block, GPO Complex
INA, New Delhi-110023

REGISTRAR GENERAL

17th August 2018

No.A-2/NCDRC/2018

C I R C U L A R

Applications are invited for filling up the following posts in the National Consumer Disputes Redressal Commission, on deputation basis initially for a period of one year (which may be extendable) from suitable candidates, who fulfil the eligibility as shown against the post below: -

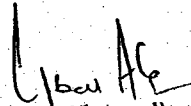
Sl. No.	Post with Scale of pay	No. of Post	Eligibility
1	Assistant Level 7 in pay in pay matrix ₹44900- ₹142400 General Central Service (Group 'B') Non-Gazetted	7* (out of the seven posts, 2 posts are in Level 7 and 5 posts are in Level 6-reference for level correction has already been sent to DOCA)	Officers of the Central / State Governments/ Supreme Court/ High Courts / Tribunals: - (iii) holding analogous posts on regular basis; OR (iii) Upper Division Clerk in the scale of pay of Level 4: ₹25500-₹81100 or equivalent with eight years regular service in the grade.
2	Accountant Level 7 in pay in pay matrix ₹44900- ₹142400 General Central Service (Group 'B') Non-Gazetted	1	Officers of the Central / State Governments/ Supreme Court/ High Courts / Tribunals: - (i) holding analogous posts on regular basis; OR (ii) Upper Division Clerk in the scale of pay of Level 4: ₹25500-₹81100 or equivalent with eight years regular service in the grade. OR Experience in Accounts work desirable

A & C
y
50/4710

3	Personal Assistant Level 7 in pay in pay matrix ₹44900- ₹142400 General Central Service (Group 'B') Non-Gazetted	3* (out of the 03 posts, 2 posts are in Level 7 and 01 post are in Level 6- reference for level correction has already been sent to DOCA	Persons holding:- b. analogous post in Central/State Government/Supreme Court/ High Court/ Central Administrative Tribunal. OR (b) the post of Stenographer Grade 'D' in the Pay Band-1 of Rs 5200-20200+Grade Pay Rs.2400 with eight years of regular service in the grade and having a speed of 100 w.p.m. in Shorthand (English).
4	UDC Level 4 in pay in pay matrix ₹25500- ₹81100	1	Officers of the Central Government; (i) holding analogous post on regular basis in the parent cadre or department; or (ii) with eight years regular service in level-02 Rs. 19900-63200/- in the pay matrix or equivalent grade in the parent cadre or department.
	General Central Service (Group 'C') Non-Gazetted		<p>Note 1: The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or department of the Central Government shall ordinarily not exceed three years.</p> <p>Note 3: The maximum age- limit for appointment by deputation shall be not exceed fifty six years as on the closing date of receipt of applications.</p> <p>Note 4: For purpose of appointment on deputation or absorption basis, the service rendered on a regular basis by an officer prior to the 1st January ' 2016, (date from which the revised pay structure based on the recommendations of the Seventh Central Pay Commission has been extended) shall be deemed to be service rendered in the corresponding level in the pay matrix extended based on the recommendations of the Pay Commission except where there has been merger of more than one pre-revised scale of pay into one level with a common level in the pay matrix, and where this benefit will extend only for the post for which that level in the pay matrix is the normal replacement level without any up gradation.</p>

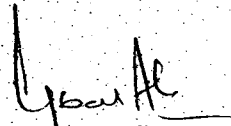
The pay of the officials selected will be regulated in accordance with DOP&T O.M. No. 2/29/91-Estt.(Pay II), dated the 17th June 2010 (amended from time to time) and the maximum age limit for appointment on deputation shall be 56 years on the date of closing of the applications.

The application(s) of eligible candidates who are desirous of being considered for appointment to the above mentioned posts and who can be spared immediately after selection, may please be forwarded to the Registrar, National Consumer Disputes Redressal Commission, Upphokta Nyay Bhawan, 'F' Block, GPO Complex, INA, New Delhi- 110023 on or before 01.10.2018, in the prescribed format as at Annexure-I (Prescribed form alongwith details can also be downloaded from this Commission's Website ncdrc.nic.in) along with certified copies of CR dossiers for the last five years and vigilance/disciplinary clearance certificate. Incomplete application(s) and application(s) not duly forwarded by their office will not be considered. The selected candidate should be released for joining the post on deputation within 15 days of selection and the forwarding office should make a declaration to this effect in the form of an undertaking.


(Iqbal Ahmed)
Deputy Registrar

Copy to:

1. The Secretary General, Supreme Court of India, Tilak Marg, New Delhi-110201.
2. Registrar Genl. of all the High Courts with a request to circulate the vacancy circular to all the district Courts falling within its jurisdiction.
3. The Ministries/Departments of Government of India, New Delhi (as per list)
4. The Chief Secretaries of States & Union Territories with a request for wider circulation.
5. The Director General of Police, CISF, CRPF, ITBP, 3SB, BSF, CBI, New Delhi
6. The Principal Registrar, Central Administrative Tribunal, Copernicus Marg, New Delhi.
7. The Secretary (Services), Govt. of NCT of Delhi, Secretariat Complex, 7th Level, B-Wing & 5th Level, A-Wing, I. P. Estate, New Delhi-02. Services Department, Govt. of Delhi
8. The Principal Registrar, Armed Forces Tribunal (Principal Bench) West Block - VIII, Opp. Mohan Singh Market, Sector- I, R. K. Puram, New Delhi - 110066.
9. The Joint Secretary, NHRC, 'C' Block, GPO Complex, INA, New Delhi.
10. The District & Sessions Judge, Tis Hazari, New Delhi.
11. The District & Sessions Judge, Ghaziabad.
12. The District & Sessions Judge, Faridabad.
13. The District & Sessions Judge, Gurgaon.
14. Mr. Satyabrata Nanda, SO (IT) - For uploading the circular on this Commission's Website Ncdrc.nic.in
15. Circular File


(Iqbal Ahmed)
Deputy Registrar

FORMAT OF APPLICATION

POST APPLIED FOR

1. Name of the Applicant:
2. Father's Name:
3. Address for correspondence:
4. Contact No. (Res. & Mob.):
5. Email.ID:
6. Date of birth.
7. Whether SC/ST/OBC:
8. Educational Qualifications:
9. Professional/ Technical Qualifications
10. Details of present post held
 - a) Designation of the post
 - b) Scale of pay & Present pay drawn
 - c) Date of appointment to the post
 - d) Nature of appointment to the post (ad-hoc/regular)
11. Experience
12. • Detail of deputation held previously, :
if any, with full particulars.
13. Remarks, if any

Signature of the Applicant
Telephone No.....

CERTIFICATION BY PARENT OFFICE

1. Certified that the information given by the Applicant has been verified from the office record and is found to be correct.
2. The ACR dossiers for the last five years are enclosed
3. It is certified that no vigilance case is pending or contemplated against him/her.
4. In the event of Selection, the official will be relieved within 15 days of receipt of communication.

Date.....

Signature.....
Designation
Office
Tel. No.